

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.86275 of 2024**

Arising Out of PS. Case No.-437 Year-2023 Thana- KHAIRA District- Jamui

Vishal Kumar @ Vishal Singh Son of Umesh Kumar Singh Resident Of
Village- Dhobghat PS- Khaira District- Jamui

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s	:	Mr. N K Aggrawal , Advocate Mr. Saket Tiwary, Advocate Mr. Animesh Gupta, Advocate Mr. Shivam Gupta, Advocate
For the Opposite Party/s :		Mr. Anish Chandra, APP
For the informant	:	Mr. Prabhat Ranjan Singh, Advocate

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

3 28-02-2025 Heard learned counsel for the petitioner, informant
and the State .

2. Petitioner apprehends his arrest in a case registered
for the offence punishable under sections 302, 201 and 120B of
the Indian Penal.

3 . The prosecution case in brief, on the alleged date
and time occurrence , while the informant and her five years old
son were playing in front of their house , in the meanwhile , all
the accused persons including this petitioner came there and co-
accused Priyanshu Kumar and this petitioner assaulted son of
informant as a result of which he died.

4. It is submitted on behalf of the petitioner that
petitioner is innocent and has committed no offence as alleged.



As a matter of fact, on 18.08.2023 one Kunkun Singh, Murari Singh and Niwas Singh came to the house of petitioner and made fire upon petitioner (Vishal Kumar) and his wife due to which they sustained fire arm injury and were taken to Patna medical College Hospital for treatment and thereafter, on 19.08.2023 , Khaira PS Case No. 361 of 2023 was lodged by petitioner against accused persons of the aforesaid case in which one Mithilesh Singh alias Kunkum Singh was arrested and only in retaliation wife of Mithilesh Singh alias Kunkun Singh lodged this case against petitioner.

5 . Learned counsel for the State and informant opposed the bail petition and submitted that petitioner is named in the F.I.R., with specific accusation that this petitioner along with other co-accused persons assaulted son of informant as a result of which he died.

6 Considering the nature of accusation and other circumstances of the case , prayer for pre – arrest bail of the petitioner is hereby rejected.

(Prabhat Kumar Singh, J)

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